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T.A. No. 204/86

21/2/1995

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Dayal, A.M.

The record of the Original Suit no. 376/82

of VIth Additional Munsif, Ballia, has been registered

as T.A. No. 204/86. The record of the Munsif Court

is available and it shows that the suit was decreed by

the learned Munsif by a judgment passed on 13th May

1984. On behalf of the Union of India, it was stated,

as the ordersheet shows, that an appeal was filed

against the judgment and decree passed by the Munsif and

that the record of the appeal have been transferred to

this Tribunal. The file also discloses that it has

been indicated at one or two places that the record

of the appeal was transferred to the High Court. The

Registrar, High Court, was requested to transmit the

appeal but no reply has been received so far. ~~We are, therefore,~~

directing that this T.A to be consigned to the record

and the record of the O.S. No. 376/82 of the VIth

Additional Munsif, Ballia, may be returned to that

court.

B.C.

V.C.

S.D.

A.M.

am/